

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

[3418]

MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 29180 OF 2024

Between:

Baddam Raveena, D/o. Narendhar, Age 19 years, Occ Student, R/o.H.No.4-74, Kapuwada, Thimmapur Village, Morthad Mandal, Nizamabad District, Telangana State

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the action of the 2nd respondent University in not allowing the petitioner to register and participate in the Counselling for the Management Quota 'B' Category seats for Admission into MBBS/BDS Courses 2024-25 as being illegal and arbitrary and violation of Article 21 of Constitution of India, consequently direct the respondent No.2 to permit the petitioner to register and participate in the counseling for the Management Quota 'B' Category seats for Admission into MBBS/BDS Courses 2024-25

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.2 to permit the petitioner to register and participate in the counseling for the Management Quota 'B' Category seats for Admission into MBBS/BDS Courses 2024-25

Counsel for the Petitioner: SRI. ALLURI DIVAKAR REDDY

**Counsel for the Respondent No.1: SRI T. RAMESH,
AGP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
SC FOR KNRUOHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.29180 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Alluri Divakar Reddy, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 (for short 'the University').

2. In this writ petition, the petitioner *inter alia* seeks a direction to the University to consider her candidature under Management quota 'B' category and allot a seat under Management quota 'B' category in MBBS/BDS course for the academic year 2024-25.

::2::

3. Learned counsel for the petitioner submitted that even though the petitioner had applied for admission against Competent Authority quota 'A' category, inadvertently, she could not upload for Management quota 'B' category. Therefore, she approached respondent No.2 to consider her request under Management quota 'B' category, but respondent No.2 is not permitting her to seek admission against Management quota 'B' category seats. He further submitted that the petitioner be granted liberty to submit a representation to the University, and the University be directed to decide the said representation in a time bound manner.

4. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web option. However, it is fairly submitted by him that, in case the petitioner submits a

representation, the same shall be dealt with by the University in accordance with law.

5. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same by a speaking order within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter. No order as to costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SDI-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

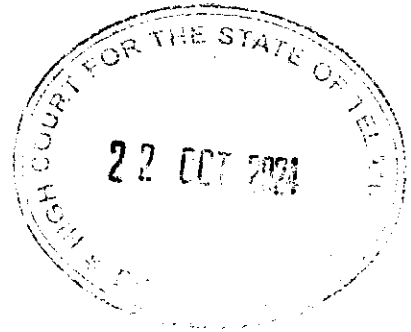
1. The Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, T.S., Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana State.
3. One CC to SRI. ALLURI DIVAKAR REDDY, Advocate [OPUC]
4. Two CCs to TWO CD COPIES FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI. SRI A. PRABHAKAR RAO, SC FOR KNRUOHS [OPUC]
6. Two CD Copies

B M
BS

CC TODAY

HIGH COURT

DATED:21/10/2024



ORDER

WP.No.29180 of 2024

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

PA
22/10/24
9 Copies.